

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH, COURT NO. 2

**Service Tax Appeal No. 1528 of 2011**

(Arising out of Order-in-Appeal No. 184/2011 dated 04.03.2011 passed by the Commissioner of Central Excise (Appeals – II), Bangalore.)

**M/s. Spheris India Private Limited**

(which is amalgamated with CBAY Systems  
(India) Pvt. Ltd.,)  
One Spheris Plaza, Koramangala Block – B,  
Bangalore – 560 095.

.....**Appellant(s)**

**Versus**

**Commissioner of Central Excise**

**(Appeals – II),**

No. 16/1, 5<sup>th</sup> Floor,  
S.P Complex,  
Lalbagh Road,  
Bangalore – 560 027.

.....**Respondent(s)**

**APPEARANCE:**

None for the Appellant.

Ms. Money Jain, Joint Commissioner (AR) for the Respondent.

**CORAM:**

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)**

**HON'BLE SMT. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

**Final Order No. 20836 /2025**

Date of Hearing: 06.06.2025.

Date of Decision: 06.06.2025.

**Per : P.A. Augustian**

When the appeal came up for hearing, none present for the appellant. The matter had been listed on various occasions on 26.03.2025, 29.04.2025 and today 06.06.2025 none present for the

appellant. It seems that the appellant is not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non- prosecution.

(Dictated and pronounced in open court)

**(P.A.AUGUSTIAN)**  
**MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)**  
**MEMBER (TECHNICAL)**

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